

SUPREME COURT OF INDIA

Parvati Devi

Vs.

Commissioner of Police, Delhi

(G.B.Pattanaik and U.C.Banerjee JJ.)

21.02.2000

ORDER

The Text below is only a summarized version of the order pronounced

In this case, the appellants claimed compensation for death of her husband due to negligence of the NDMC. The question for consideration was that lack of material facts will immune the Govt. from liability. The court held that once the negligence is established, the authorities are liable to pay compensation.